

1	2	3	4	5
5.	Gems and Jewellery	-0.19	Accommodation and Restaurant	-0.04
6.	Transport	-0.04	IT/ BPO	0.35
7.	IT/BPO	0.76	Education	0.69
8.	Handloom/Powerloom	-0.11	Health	0.66
TOTAL		1.35	TOTAL	4.16

Source: Quarterly Quick Employment Survey of Labour Bureau.

Provision of mandatory creche service

573. DR. VIKAS MAHATME: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government maintains data on provision of mandatory creche service at establishments as per the Maternity Benefit (Amendment) Act, 2017;

(b) the details of the number of crèches within the premises of the establishments and those at a distance from the establishments; and

(c) whether Government proposes to share the cost burden of providing creche facility with the employers to discourage potential employers from reducing hiring of women?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) No, Sir. Data on provision of mandatory creche services at establishments is not maintained centrally.

(c) No, Sir. It is the responsibility of the employer to provide creche facility to their employees under the Act. There is no Government proposal to share the cost burden of providing crèche facility with the employers.

Sanction of ESI health centres in Jharkhand

574. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Ministry is planning to sanction health centres to the State of Jharkhand along with upgrading the presently working Employees' State Insurance (ESI) dispensaries in the State;

(b) if so, the details thereof;

(c) whether Government has received any proposals from the State of Jharkhand in this regard, if so, the details thereof; and

(d) whether Government has taken any decision in this regard, if so, the details thereof and if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) No, Sir. No such proposal has been received from State Government of Jharkhand for sanctioning health centres/upgrading existing Employees' State Insurance dispensaries.

However, ESI Corporation has requested State Government to send the proposal for setting up of new hospitals and dispensaries in prescribed proforma.

Filling two million vacancies in various departments

575. SHRI C.M. RAMESH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the Ministry has initiated to fill in two million vacancies in various departments, Public Sector Undertakings (PSUs) etc., at the State and Central level;

(b) whether the Ministry has written in this regard to various Ministries, PSUs, States, etc., to share list of vacancies; and

(c) if so, the details of vacancies that the Ministry has received from Central Ministries, Departments, Public Sector Undertakings, Corporations, Institutions, etc.?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Filling up of vacancies in various Government offices, Public Sector Undertakings (PSUs) and other departments is a continuous process.

The vacant posts in Government Ministries/Departments are required to be filled as per the Recruitment Rules for them.

Recruitment to various posts in Government of India is made through various recruitment agencies constituted for the purpose such as Union Public Service Commission, Staff Selection Commission, etc.

Ministries/Departments and the recruitment agencies have been sensitized to take all the required steps for filling up of the posts within the time-line.

Department of Public Enterprises (DPE) is the nodal department for Central Public Sector Enterprises (CPSEs) (excluding Banks and Financial/Insurance organizations), CPSEs are under the administrative control of their respective Ministry/Department.